

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.201- CP(IB)/76(AHM)2022
ITEM No.202-IA/1393(AHM)2023
in
CP(IB)/76(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Kotak Mahindra Bank Ltd

.....Applicant

V/s

Kunal Structure (India) Pvt Ltd

.....Respondent

Order delivered on: 23/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Harshal Patel, Adv.

Mr. Devang Nanavati, Sr. Adv. a.w Mr. Masoom Shah &

Mr. Vishwas Shah, Adv. a.w Dhruvin Dossani, Adv.

IA/1393(AHM)2023 & IA/1412(AHM)2023

For the Respondent

: Mr. Devang Nanavati, Sr. Adv. a.w Mr. Vishwas

Shah, Adv. a.w Dhruvin Dossani, Adv. Mr. Bhavna Shah

ORDER

CP(IB)/76(AHM)2022

List for further consideration on 09.08.2024

IA/1393(AHM)2023

Learned counsel for the applicant appeared and submitted that he has already filed rejoinder. Pleadings are complete.

List for further consideration on 09.08.2024

-sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-sd-

CHITRA HANKARE
MEMBER (JUDICIAL)